

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.63334 of 2025**

Arising Out of PS. Case No.-208 Year-2025 Thana- DORIGANJ District- Saran

Mukesh Tiwari @ Mukesh Pandey Son of Vijay Tiwary Resident of Village-
Rasulpur PS- Lalganj District -Vaishali

... .. Petitioner/s

Versus

The State of Bihar bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Yashraj Bardhan

For the Opposite Party/s : Mr. Ram Sumiran Rai

**CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER**

2 17-09-2025 Heard the learned counsel for the petitioner and Mr. Jharkhandi Upadhyay, learned APP for the State.

2. The petitioner seeks regular bail in connection with Doriganj P.S. Case No. 208 of 2025 registered for the offence under Section 304 of the Bharatiya Nyaya Sanhita, 2023.

3. As per the prosecution case, unknown criminals were found involved in snatching the gold chain from the neck of the wife of the informant. The motorcycle of the snatchers was recovered from the place of the occurrence which belongs to the petitioner.

4. The petitioner is in custody since 12.06.2025 and has two criminal antecedents.

5. Considering the allegation levelled against the petitioner, this Court is not inclined to grant regular bail to the



petitioner.

6. Accordingly, this application for regular bail stands
rejected.

(Sandeep Kumar, J)

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